

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**O.A./61/00232/2021**

This the 17<sup>th</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Raiz Ahmed, aged 39 years, S/o Mohd Shaffi, R/o Village Somber, Tehsil Ramban, District Doda.

.....Applicant  
(Advocate: Mr. K.K. Pathan)

**Versus**

1. U.T. of J&K through Commissioner/Secretary to Govt., School Education Department, Civil Secretariat, Jammu -180001.
2. Director School Education, Jammu-180008.
3. Chief Education Officer, Ramban-182144.
4. Zonal Education Officer Ramban-182144.
5. Shamima, Head Assistant, Posted at ZEO Office, Ramban-182144.

.....Respondents  
(Advocate:- Mr. Sudesh Magotra, Dy.A.G.)

**O R D E R**  
**[O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

Heard.

Learned counsel for the applicant submits that the applicant has filed present OA seeking quashment of his termination order issued by Chief Education Officer, Ramban dated 01.02.2021(Annex. A/1) whereby services of the applicant as Teacher Grade-III have been terminated without giving prior notice to the applicant.

2. During the course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction be given to the respondents to consider the case of the applicant for reinstatement in accordance with law and rules governing the same.

3. In view of limited prayer sought by the applicant, we deem it appropriate to dispose of this OA with a direction to the respondents to consider and decide the case of the applicant in accordance with law and while doing so, respondents shall take into consideration the contents of present O.A. Needless to say that the respondents shall consider and decide the case of the applicant in accordance with law and rules governing the same and communicate the decision to the applicant with a reasoned speaking order, within 02 weeks from the date of receipt of a certified copy of this order.

4. In terms of above directions, OA is disposed of. We make it clear that while disposing of the present OA, we have not expressed any opinion on the merits of the case.

**(ANAND MATHUR)**  
**MEMBER (A)**

ss/-

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**